

neous Provisions Act, 1952 shall apply, issued under section 6 of the said Act. [Placed in Library. See No. LT-2735/81.]

- (2) A copy of the Employees' Family Pension (Second Amendment) Scheme, 1981 (Hindi and English versions) published in Notification No. G.S.R. 701 in Gazette of India dated the 25th July, 1981, under sub-section (2) of section 7 of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952. Placed in Library. See No. LT 2736/81.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

TWENTY SEVENTH REPORT

SHRI G. LAKSHMANAN (Madras North) : Sir, I beg to present the Twenty-seventh Report of the Committee on Private Members' Bills and Resolutions.

12.11 hrs.

RE. CALLING ATTENTION

MR. SPEAKER : Now, Call Attention. Mr. Shejwalkar.

PROF. MADHU DANDAVATE (Rajpur) : Rose—

अध्यक्ष महोदय : सुनने नहीं देना चाहते प्रोफेसर, मैं कुछ नहीं कर सकता। मैं तो सुनने के लिए तैयार हूँ प्वाइंट ऑफ़ आर्डर अगर कोई हो तो।

PROF. MADHU DANDAVATE : I am raising a point of order. Please listen to me, Sir...

SHRI HARIKESH BAHADUR (Gorakhpur) : On a point of order. (Interruptions)

MR. SPEAKER : No. This is a point of disorder. No point of order.

PROF. MADHU DANDAVATE : Now the Calling Attention Motion is going to be taken up. I have raised the point of order regarding the same. In relation to the matter that is going to be discussed, I want to lay on the Table of the House.

MR. SPEAKER : I have explained to you... (Interruptions) Why are you trying to do this. Why do you take up on your shoulders my job ? It is my job. Not yours.

PROF. MADHU DANDAVATE : I have given notice..

MR. SPEAKER : I will allow you to do.. (Interruptions)

PROF. MADHU DANDAVATE : Under rule 369 I have given notice. Here is a document in which the Government of Maharashtra has admitted that the Indira Pratibha Pratishthan was set up by the Maharashtra Government. I want to lay the document on the Table.

MR. SPEAKER : If you were to take part in the debate, then you would have been allowed. But you are not taking part in the debate. So, you are not allowed.

PROF. MADHU DANDAVATE : This has nothing to do with that, Sir..

MR. SPEAKER : Any body who can take it up.

PROF. MADHU DANDAVATE : I want a clarification of the Rule.

MR. SPEAKER : I will give the Clarification.

PROF. MADHU DANDA-
VATE : Look at Rule 369...

MR. SPEAKER : Professor, I have studied that. Only the Member who takes part in the debate can do it.

PROF. MADHU DANDA-
VATE : The rule only says that the documents must be connected with that particular subject...

(Interruptions)

PROF. MADHU DANDA-
VATE : Have you gone through the Rules, Sir ?

MR. SPEAKER : I have seen it... I have gone through it. Only the Member who is taking part can do it.

PROF. MADHU DANDA-
VATE : Will you quote that ? ... I have read that rule very well—not once but hundred times. ... It is about laying on the Table a document. Here is the document of the Maharashtra Government which admits that Indira Gandhi Pratisthan was set up by the Maharashtra Government.

(Interruptions)

AN HON. MEMBER : He has given due notice.

(Interruptions)**

MR. SPEAKER : Nothing is allowed without my permission.

It is unparliamentary on the part of anybody who does it. I can not allow...

(Interruptions)

MR. SPEAKER : Hon. Members, for two days we have been wasting the time of the House for a certain dis-

cussion. Now it is coming up. That means only for making some noise you want to do it. That is the only importance. Otherwise, no importance is attached.

I would like Mr. Shejwalkar to take it up.

(Interruptions)

MR. SPEAKER : I am not going to budge. No, no...

I cannot be cowed down. You cannot intimidate me...

(Interruptions)

MR. SPEAKER : I cannot be cowed down.

आप मुझे डरा धमका नहीं सकते हैं।

Mr. Shejwalkar.

PROF. MADHU DANDA-
VATE : You have given a wrong reference. I am on Rule 369.

MR. SPEAKER : I have gone through it.

PROF. MADHU DANDA-
VATE : It says :

“A Paper or document to be laid on the Table shall be duly authenticated by the Member presenting it.

(2) All papers and documents laid on the Table shall be considered public.”

अध्यक्ष महोदय : मैं कैसे ले सकता हूँ, बताओ? मैं ले नहीं सकता।

(व्यवधान)

12' 14 hrs.

(Shri Mani Ram Bagri and some other hon. Members then left the House)

MR. SPEAKER : Mr. Shejwalkar.

PROF. MADHU DANDAVATE : You have given a wrong interpretation.

MR. SPEAKER : I have seen it and I am satisfied...

When you participate, you quote it and I will allow...

(Interruptions)**

MR. SPEAKER : Nothing is going on record without my permission...

(Interruptions)

MR. SPEAKER : Mr. Shejwalkar.

PROF. MADHU DANDAVATE : I am on a point of order... I am on a very strong ground. Rule 369 says...

अध्यक्ष महोदय : प्रोफेसर साहब, मैंने रोका तो नहीं किसी को ? मैंने यह तो नहीं कहा कि रख नहीं सकते हैं ।

But when you are taking part in the debate, then you can place it. Any private member, while taking part in any debate, can authenticate and lay it on the Table of the House.

(Interruptions)

PROF. MADHU DANDAVATE : Let me formulate my point of order, Sir. Then you can give whatever ruling you want.

Sir, the rule is very clear. (Interruptions)

MR. SPEAKER : Please sit down.

श्री राजेश कुमार सिंह : (फिरोजाबाद) हैदरपुर में जिस टंकी में डेड बॉडी पाई गई है, उसका पानी सफ़ाई किया जा रहा है पीने के लिए ..

MR. SPEAKER : It is under my consideration. I will allow a Call Attention for that.

PROF. MADHU DANDAVATE : Sir, I am raising a very relevant point. Your interpretation is that only the person who is connected with any subject under discussion can lay any document on the table of the House.

Sir, in fact even before a Call Attention had been tabled, yesterday only I had given a notice. It is very relevant for discussion if documents are laid on the table of the House. (Interruptions) I am not speaking irrelevant things.

Sir, I am very clear that when any discussion is on, I had given a notice (Interruptions)

MR. SPEAKER : Order, please. I have allowed him.

PROF. MADHU DANDAVATE : Whenever any discussion is to take place, any Member of the House whether he participates in the debate or not, if he wants to assist the debate, he can lay on the table of the House any document which will be helpful to the House irrespective of the political parties to which he belongs. And, therefore, Sir..... (Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF SUPPLY AND REHABILITATION (SHRI BHAGWAT JHA AZAD) : Under what Rule ?

PROF. MADHU DANDAVATE : Under Rule 369. But I am not obliged to give information.

MR. SPEAKER : Why should you ? You leave it to me.

PROF. MADHU DANDAVATE : Sir, Rule 369 is categorically clear.

MR. SPEAKER: I know that.

PROF. MADHU DANDAVATE: The only condition is that I have to authenticate it; the Speaker has to examine it and then he can permit me to lay the document. I will present it on the Table—this is Mr. Antulay's publication—'The Maharashtra Market Survey.' (*Interruptions*) . . . It says. (*Interruptions*) Sir, I am on my legs with your permission.

MR. SPEAKER: Read rule 117, then the Manual and the Directions by the Speaker. There is Manual of Business and Procedure which does not give that right to a private Member.

PROF. MADHU DANDAVATE: Please listen to me. Therefore, my contention is that when the debate is going to take place and when there is a question about certain foundations, here is a document which says that India Pratibha Pratisthan was set up by the Maharashtra Government. Now, this document will be useful for this call attention motion. That is what I am saying.

MR. SPEAKER: To the man who takes part. You give it to anybody.

PROF. MADHU DANDAVATE: I want to know whether you have examined it or not.

MR. SPEAKER: You can give it to any body else.

PROF. MADHU DANDAVATE: Have you seen it?

MR. SPEAKER: I have seen it. You give it to the Member taking part.

PROF. MADHU DANDAVATE: Is there anything wrong?

MR. SPEAKER: You come to me. Mr. Shejwalkar. (*Interruptions*)

MR. SPEAKER: All of you please sit down.

SHRI RAM VILAS PASWAN (Hazipur): Sir, I am on a point of order.

अध्यक्ष महोदय : आप बैठ जाइए किसी मुद्दे पर मत बोलिए। मेरा कहना है कि आप बैठ जाइए। तुम फिर से मेरे से बात कर लेना। अगर आप मेरी बात नहीं सुनते, तो मैं आपकी बात नहीं सुनूंगा।

(व्यवधान)

MR. SPEAKER: At certain times I have asked you to do certain things. You do not do it.

श्री राम विलास पासवान : मैं आपको एक इन्फार्मेशन देना चाहता हूँ।

अध्यक्ष महोदय : इन्फार्मेशन बाद में लूंगा।

(व्यवधान)

अध्यक्ष महोदय : आप क्या सुनाना चाहते हैं।

(व्यवधान)

SHRI ARIF MOHAMMAD KHAN (Kanpur): Sir, I am on a point of order under 197. According to the rules and conventions, the Speaker may review his order or the ruling on good and sufficient grounds. On three occasions in the Lok Sabha, on 3-5-65, 11-11-65 and 1-9-66 (*Interruptions*) Please listen.

I have got the precedents with me. On three earlier occasions the Speaker withdrew the permission which he had given to move the Calling Attention. (*Interruptions*) The motion as it says:

“reported irregularities in the matter of granting income-tax exemptions to certain Trusts in Maharashtra and mal-distribution of essential commodities like cement in that State.”

[Shri Arif Mohammed Khan]

Sir, I will deal with the first matter later but as far as the distribution of essential commodities like cement is concerned it falls under the jurisdiction of the State Government. Sir, at a time when the Assembly of Maharashtra State is in Session how far it is proper for this House to discuss a subject which specifically falls within the jurisdiction of the State. (Interruptions) Sir, I am not challenging your Order. I am only requesting you to review your order.

MR. SPEAKER : Reviewed.
Mr. Shejwalkar.

SOME HON. MEMBERS :
We want to know the reasons of your review.

SHRI ARIF MOHAMMED KHAN : Sir, I will only take two minutes.

(Interruptions)**

MR. SPEAKER : Nothing will go on record without my permission.

SHRI ARIF MOHAMMED KHAN : Let me finish.

MR. SPEAKER : Have you not finished as yet ?

(Interruptions)

SHRI ARIF MOHAMMAD KHAN : Sir, I am a new Member. I have been busy in the library collecting information since this morning. If you do not listen to me I will go disappointed.

(Interruptions)

MR. SPEAKER : Mr. Halder, I am simply telling you why do you get up everytime. It is for me to decide about this point of order. Why do you get up ?

(Interruptions)

Mr. SPEAKER : Now, all these gentlemen speaking all at once is not proper. Have you got any more point, Mr. Arif Mohammad.

SHRI ARIF MOHAMMED KHAN : My point of order is this. . . (Interruption)

श्री राम बिलास पासवान : इस में क्या पाइण्ट आफ़ आर्डर है। आप ने एलाऊ किया, है, अब इस में क्या प्वाइंट आफ़ आर्डर उठ रहा है। . . (ब्यवधान)

अध्यक्ष महोदय : आप क्या कर रहे हैं। आप बैठते क्यों नहीं। (ब्यवधान) आप क्यों बोल रहे हैं।

श्री मलिक एम० एम० ए० खां : (एटा) ये क्यों बोल रहे हैं। (ब्यवधान)

SHRI ARIF MOHAMMAD KHAN : Mr. Speaker, Sir, Under the rules they can bring up a matter which is a matter of Urgent Public Importance. Now, Sir here it is a matter which was discussed about two months back in the Maharashtra Legislature. Now, Sir my point of order is this : How can it be urgent now, Sir? How can it be a matter of public importance? If I say Sir, that West Bengal Government do not give a bag of cement without the recommendation of the CPI (M) cardholder, will you allow the matter to be discussed here? If I say that Chaudhuri Charan Singh collected Rs. 77 lakhs.

MR. SPEAKER : Not allowed. No. point of order. Not allowed.

SHRI ARIF MOHAMMAD KHAN : They are not maidens that their names cannot be mentioned ; the members of the House and they can reply.

MR. SPEAKER: That motion will come when I decide about the admissibility. If you have got any submission against my ruling you can come and discuss with me.

SHRI ARIF MOHAMMAD KHAN: Sir, this is a well-established convention and rule that such Notices must be given on the same day on which a matter has arisen or has become publicly known. Sir, this matter became publicly known about two months back. So, Sir...

MR. SPEAKER: Have you got anything more to say!

SHRI ARIF MOHAMMAD KHAN: What I submit is this.

(Interruptions)

SHRI ARIF MOHMD. KHAN: My final submission is this Sir, the amount collected by Chaudhuri Charan Singh for Kisan Rally, the amount collected by Atalji for Deen Dayal Trust and the amount collected by Mr. George Fernandes runs into crores and they have given this notice only to hide their own sins, their own mistakes.

MR. SPEAKER: Disallowed. No point of order. Mr. Shejwalkar.

SHRI K.P. UNNIKRISHANAN: (Badagara): I rise on a point of order. Please refer to Rule 337. This is my point of order. Rule 337 says about this. Certain notices were given in relation to a subject, already discussed. Now, Sir, what I want to say is this

(Interruptions)

MR. SPEAKER: You always do that. . . .

(Interruptions)

SHRI K. P. UNNIKRISHANAN: I am on a point of order. I am saying about Rule 337. You have to listen to me; I am on a point of order, Sir. You have to listen. Sir, a

number of notices were given to you by hon. Members on this question of Mr. Antuay's collections and disbursements and so on. And what I want to know is only this. How you have used your discretion to mutilate our notices. Sir, you have certain powers under Rule 337, where, you can alter a notice. Your Secretariat can do it subject to rule 337. But you can not go beyond Rule 337 and change the notices. This is my point of order, because, it affects the allot. Then I would like to have a clarification from you how you changed our Notices and how your Secretariat changed it without even asking us about it. The normal convention has always been that whenever a notice is changed, it is done in consultation with the Member concerned. I am only saying that you have denied this opportunity to us.

MR. SPEAKER: May I tell you It is always done been like this. It has always been done like this in consultation with the Member.

SHRI K.P. UNNIKRISHANAN: Here it is not been done in consultation with the Members.

MR. SPEAKER: I have taken the approval of Mr. Shejwalkar, and done it. We have already done it in consultation with Mr. Shejwalkar and it has been approved by him. Yes, now Mr. Shejwalkar.

12.30 hrs.

CALLING ATTENTION TO
MATTER OF URGENT PUBLIC
IMPORTANCE

REPORTED IRREGULARITIES IN
GRANTING INCOME TAX EXEMPTION
TO CERTAIN TRUST IN MAHARASHTRA
AND MAL-DISTRIBUTION OF ESSENTIAL
COMMODITIES IN THAT STATE.

SHRI N.K. SHEJWALKAR
(Gwalior): I call the attention of the